

ITEM NO.16

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO. 39242/2025

[Arising out of impugned judgment and order dated 21-05-2018 in CRLA No. 1691/2015 passed by the High Court of Judicature at Allahabad]

MOTI LAL

PETITIONER(S)

VERSUS

STATE OF U.P

RESPONDENT(S)

(FOR ADMISSION and I.R.)

(IA No. 216290/2025 - CONDONATION OF DELAY IN FILING, IA No. 216291/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS, IA No. 216288/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 216289/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mrs. Nanita Sharma, AOR
Mr. Vivek Sharma, Adv.
Mr. Mahesh Chandra Tiwari, Adv.
Mr. Shailendra Singh, Adv.
Ms. Padmini, Adv.
Mr. Rohit Kumar, Adv.
Ms. Sabnam Sultana, Adv.

For Respondent(s) :

Mr. Ashutosh Yadav, AOR
Mr. Mayank Kumar Singh, Adv.
Mr. Vishal Yadav, Adv.
Mr. Smita Deo Singh, Adv.
Mr. Amish Tiwari, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

1. Delay condoned.
2. Issue notice and tag with SLP(Crl.) Diary No. 27492/2025.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

**(POOJA SHARMA)
AR-CUM-PS**

**(ANJU KAPOOR)
ASSISTANT REGISTRAR**